National Company Law Tribunal Allahabad Bench

CP NO.28/2015

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017

NAME OF THE COMPANY:M/S R.Sons vs M/S Fedders Llyod Companies Limited SECTION OF THE COMPANIES ACT: u/s 433,434&439of Companies Act,1956

SI. NO. Name Designation Representation Signature

1. 2.

Order dated 14.02.2017 CP No.28/2015 M/s R.Sons Vs. M/s Fedders Liyod Companies Limited

The present case proceedings received as transferred from the Hon'ble High Court of Allahabad under the provisions of Section 434 (1) Clause (c) of the Companies Act, 2013. The case is at this stage of second motion petition/or further stage. Therefore, case is fixed for further hearing on 8th March, 2017. The notices be issued to the Central Government as well as to the respective parties by the Registry of this Tribunal.

List the matter on 08.03.2017.

SH. H.P. CHATURVEDI (Judicial Member)